

CENTRAL ADMINISTRATIVE TRIBUNAL  
MADRAS BENCH

Dated the Friday 2<sup>nd</sup> day of August Two Thousand And Nineteen

PRESENT:

THE HON'BLE MR. P. MADHAVAN, MEMBER(J)  
THE HON'BLE MR. T. JACOB, MEMBER(A)

O.A. No.310/00538/2019

A. Sree Devi,  
W/o. N. Ramesh,  
No.33/4E, "UTHARA",  
Perumalkulam Road,  
North Street, Padmanabhapuram,  
Thukalay Post,  
Kanyakumari Dist. 629 175.

....Applicant

(By Advocate: M/s. R. Subramanian)

Vs.

1. Union of India Rep. by the Director of Postal Services, Southern Region, Madurai-2;
2. The Senior Superintendent of Posts, Kannayakumari Division, Nagercoil- 629 001.

.....Respondents.

(By Advocate: Mr.C. Ajith Kumar)

**ORAL ORDER**

(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))

When the matter is called, neither the applicant's counsel nor the respondents' counsel present even though the matter is posted under the caption 'For Dismissal'.

2. It is seen from the record that neither the applicant nor his counsel was present even on last several occasions i.e. on 10.06.2019, 09.07.2019, 18.07.2019 and as the counsel for the applicant was not present, the matter was directed to be posted under the caption 'For Dismissal' to 29.07.2019.

3. Today also when the matter is taken up, Ld. Counsel on both sides absent. It seems that applicant has lost interest in prosecuting the matter any further and, therefore, the OA is dismissed for default. No costs.